

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI SPECIAL BENCH (COURT – II)

Item No.203
(IB)-2240(ND)2019
IA/2397/2021, IA/4155/2020

IN THE MATTER OF:

M/s. Hi Tech Resource Management Limited ... **Applicant/Petitioner**
Versus

M/s. Overnite Express Limited ... **Respondent**

Under Section: 7 of IBC, 2016

Order delivered on 07.10.2021

CORAM:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)

SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)

PRESENT: Yash Vardhan Deora, For Ex-management - Mr. Adhish Srivastava, Advocate, Nibruti Samal - Counsel for the RP

ORDER

IA/2397/2021: Application is filed by RP. As per the order dated 07.09.2021, R-2 to R-4 were given last opportunity to file reply within two weeks failing which the right to file reply was to be closed. Today Ld. Counsel for Respondent No. 2 to 4 seeks further time to file the reply. As recorded in the previous order, today right to file the reply is closed.

Ld. Counsel for R-1 states that the reply was filed is June 2021. It has not come on record till date. He further states that due to some stamp missing on the reply, the same could not be filed. The copy is served. If the reply not uploaded on E-portal within three days, it will not be considered. That the same will be subject to the cost of Rs. 5000/- to be paid to the RP.

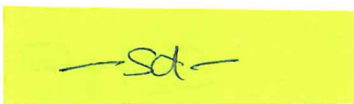
List the matter on 11.11.2021.



Parul

IA/4155/2020: Ld. Counsel for RP states that compliance of the last order and information required from the ex-directors was done by RP. Ld. Counsel for ex-Directors states that they have not received any fresh list of documents required by RP. RP to send the list of required information/documents once again on e-mail during the course of the day and the same documents and information be supplied by ex-Directors within five days from receiving the e-mail.

List the matter on 11.11.2021.



(L.N. GUPTA)
MEMBER (T)



(DR. DEEPTI MUKESH)
MEMBER(J)